

**Action Plan /Month-wise Calendar of activities
for the year, 2017-2018 of UPSLSA**

APRIL, 2017	
1.	DLSAs to Organize National Lok Adalat on 08.04.2017 for appropriate matter as mentioned in Nalsa letter.
2.	DLSAs to organize Regular Lok Adalats, Mini Lok Adalats & Special Adalats/Lok Adalats in Jails for the under trial prisoners and identifying jail inmates who can be released under various laws.
3.	DLSAs to Organize Legal awareness/ Micro Legal Literacy camps for awareness as regards the provisions for free Legal Aid and various social welfare schemes including the focused areas adopted by the State Authority.
4.	DLSAs to organize Lok Adalat using Mobile Lok Adalat Van subject to their proposals and availability of the van.
5.	DLSAs to sensitize the PLVs working in the Village Legal Care & Support Centre about the scope & working of Legal Aid Clinic.
6.	DLSAs to engage PLVs for propagation of various provisions for free legal aid and free distribution of booklets published by UPSLSA on different legal topics, amongst the populace in the far-flung areas.
7.	DLSAs to Organize Legal awareness/Legal Literacy Camps for empowerment of the Marginalized People in malin bastis/EWS Colonies. Special Camp be also organized to spread the awareness about the plea of bargaining and rights of senior citizens.
8.	Law Institutions/Colleges/Universities be directed to adopt a village & conduct survey about the denial of rights, so as to create awareness among the people.
9.	DLSAs to organize legal literacy/awareness camps on ADR activities at district headquarter level.
10.	DLSAs to raise awareness about health of children and mother on the occasion of World Health Day on 07.04.2017.
11.	DLSAs should direct the SDM/CMO to sensitize the workers of grass root level about the benevolent scheme of the Government & give wide publicity thereof.
12.	DLSAs to lay special emphasis on the 08 schemes designed and launched by NALSA and submit separate report in the prescribed format.
13.	DLSAs in co-ordination with the 'Law Clubs' to organize various activities in the Educational Institutions.
14.	DLSAs to provide advance list of proposed awareness camps with details of target groups and place of holding of camp at the beginning of every month. Further details of the camps with photographs and necessary details to be communicated to UPSLSA at the end of every month.

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May, 2017	
1.	DLSAs to organize Regular Lok Adalats, Mini Lok Adalats & Special Adalats/Lok Adalats in Jails for the under trial prisoners and identifying jail inmates who can be released under various laws.
2.	DLSAs to organize Legal awareness/Micro Legal Literacy Programmes for awareness as regards the provisions for free Legal Aid and various social welfare schemes including the focused areas adopted by the State Authority.
3.	DLSAs to organize Legal Awareness Programmes on building construction sites in their respective districts and inform the workers of their rights under the Right of Employment, Labour Laws, Rights of unorganized Labourers, Minimum Wages Act, Workman Compensation Act on the occasion of ' International Labour Day ' i.e. 1st May
4.	DLSAs to organize Anti-Smoking Programmes to spread awareness amongst the General Public on the occasion of ' Anti Tobacco Day ' i.e. 31st May.
5.	DLSAs to organize Mobile Lok Adalat using Mobile Lok Adalat Van subject to their proposals and availability of the van.
6.	DLSAs to engage PLVs for propagation of various provisions for free legal aid and distribution of information booklets, Legal Literacy Materials etc. amongst the populace in the selected far-flung area.
7.	DLSAs to monitor the activities of the Village Legal Care & support Center established in the villages/for cluster of villages and the Universities/Colleges.
8.	DLSAs to organize Legal awareness/Legal Literacy Camps as well for identification and registration etc. of the labours/workers in the unorganized sector in construction activities.
9.	DLSAs to organize legal literacy/awareness camps on the provisions and benefits of ADR mechanism with special reference to Mediation and Lok Adalat at the Tehsil/Taluk head quarter. Special Camp be also organized to spread the awareness about the plea of bargaining and rights of senior citizens.
10.	DLSAs should ensure that PLVs should represent the grievances of public at Tehsil Diwas, Thana/Samadhan Diwas etc.
11.	DLSAs to lay special emphasis on the 08 schemes designed and launched by NALSA and submit separate report in the prescribed format.
12.	DLSAs to organize Legal awareness/Legal Literacy Camps for better implementation of Laws enacted for the benefit of women and children.
13.	DLSAs in co-ordination with the 'Law Clubs' to organize various activities in the Educational Institutions.
14.	DLSAs to provide advance list of proposed awareness camps with details of target groups and place of holding of camp at the beginning of every month. Further details of the camps with photographs and necessary details to be communicated to UPSLSA at the end of every month.

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June, 2017	
1.	DLSAs to organize Regular Lok Adalats, Mini Lok Adalats & Special Adalats/Lok Adalats in Jails for the under trial prisoners and identifying jail inmates who can be released under various laws.
2.	DLSAs to organize National Lok Adalats for appropriate matters as on such date to be proposed by Nalsa.
3.	Observance of the ' World Environment Day ' on 5th June and send reports to the State Authority.
4.	DLSAs to organize Legal awareness/Legal Literacy Camps on the topic concerning laws relating to prohibition of child labour on the occasion of ' World Day against Child Labour ' i.e. 12th June and send reports to the State Authority.
5.	DLSAs to organize Legal awareness/Micro Legal Literacy Programmes for awareness as regards the provisions for free Legal Aid and various social welfare schemes including the focused areas adopted by the State Authority.
6.	DLSAs to organize Lok Adalat using Mobile Lok Adalat Van subject to proposals being received from DLSAs.
7.	DLSAs to engage PLVs for visit to selected Government Offices/places for identification and assistance to the persons who need legal aid.
8.	DLSAs to engage PLVs for propagation of various provisions for free legal aid and distribution of information booklets, Legal Literacy Materials etc. amongst the populace in the selected far-flung area.
9.	DLSAs to organize Seminar/Conference/Legal Literacy Clinic on " Anti Ragging Laws " at the level of Universities & Colleges with active participation of the students.
10.	DLSAs to organize legal literacy/awareness camps on the provisions and benefits of ADR mechanism with special reference to Mediation and Lok Adalat at the Tehsil head quarter. Special Camp be also organized to spread the awareness about the plea of bargaining and rights of senior citizens.
11.	DLSAs to organize Legal Awareness Programme on " The Children's Rights " with special emphasis on the new legislations "The Protection of Children from Sexual Offences Act, 2012" and prevention of child labour.
12.	DLSAs to lay special emphasis on the 08 schemes designed and launched by NALSA and submit separate report in the prescribed format.
13.	DLSAs in co-ordination with the 'Law Clubs' to organize various activities in the Educational Institutions.
14.	DLSAs to provide advance list of proposed awareness camps with details of target groups and place of holding of camp at the beginning of every month. Further details of the camps with photographs and necessary details to be communicated to UPSLSA at the end of every month.

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July, 2017	
1.	DLSAs to organize Regular Lok Adalats, Mini Lok Adalats & Special Adalats/Lok Adalats in Jails for the under trial prisoners and identifying jail inmates who can be released under various laws.
2.	DLSAs to organize Legal awareness/Micro Legal Literacy Programmes for awareness as regards the provisions for free Legal Aid and various social welfare schemes including the focused areas adopted by the State Authority.
3.	DLSAs to organize Lok Adalat using Mobile Lok Adalat Van subject to having their proposals from the districts and availability of the van.
4.	DLSAs to engage PLVs for visit to selected Government Offices/places for identification and assistance to the persons who need legal aid.
5.	DLSAs to engage PLVs for propagation of various provisions for free legal aid and distribution of information booklets, Legal Literacy Materials etc. amongst the populace in the selected far-flung area.
6.	DLSAs to setup and monitor the working of the Legal Aid Clinics in the District Jail/Central Jail for benefit of Prisoners.
7.	DLSAs to organize legal awareness camp for creating mass awareness on prohibition of sex selection and sex determination leading to female foeticide and discrimination against girl child. The theme of the awareness camp shall be “Save the Girl Child” and educate the girl child.
8.	DLSAs to organize seminar in schools on the laws relating to the Human Rights and Human Trafficking, Protection of Children from Sexual offences, Anti-Ragging, Domestic Violence, fundamental rights and duties under the Constitution of India.
9.	DLSAs to organize legal literacy/awareness camps on the provisions and benefits of ADR mechanism with special reference to Mediation and Lok Adalat at the Tehsil head quarter. Special Camp be also organized to spread the awareness about the plea of bargaining and rights of senior citizens.
10.	DLSAs to lay special emphasis on the 08 schemes designed and launched by NALSA and submit separate report in the prescribed format.
11.	DLSAs to organize Legal awareness/Legal Literacy Camps for better implementation of Laws enacted and judgment of the Hon’ble Supreme Court of India for the benefit of Transgender.
12.	DLSAs in co-ordination with the ‘Law Clubs’ to organize various activities in the Educational Institutions.
13.	DLSAs to provide advance list of proposed awareness camps with details of target groups and place of holding of camp at the beginning of every month. Further details of the camps with photographs and necessary details to be communicated to UPSLSA at the end of every month.

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August, 2017	
1.	DLSAs to organize National Lok Adalats for appropriate matters as on such date to be proposed by Nalsa.
2.	DLSAs to organize Regular Lok Adalats, Mini Lok Adalats & Special Adalats/Lok Adalats in Jails for the under trial prisoners and identifying jail inmates who can be released under various laws.
3.	DLSAs to organize Legal awareness/Micro Legal Literacy Programmes for awareness as regards the provisions for free Legal Aid and various social welfare schemes including the focused areas adopted by the State Authority.
4.	DLSAs to organize Lok Adalat using Mobile Lok Adalat Van subject to having their proposals from the districts and availability of the van.
5.	DLSAs to organize Legal Awareness Programme on “ The Children’s Rights ” with special emphasis on the new legislation Juvenile Justice (Care and Protection of Children) Act, 2000 and send reports to the State Authority.
6.	DLSAs to organize Seminars highlighting the importance of physical and sporting activities on the occasion of the National Sports Day on 29.08.2016.
7.	DLSAs to monitor the activities of the Village Legal Care and Support Centres established in the villages/for cluster of villages and the Universities/Colleges.
8.	DLSAs to organize Legal awareness/Legal Literacy Camps for Women and Widows. Special focus to be given by the DLSAs of Mathura, Varanasi and Chitrakoot.
9.	DLSAs to organize camps on “Self defence: Methods and Techniques” in the Colleges for the girls/ladies in cooperation with the district administration and police.
10.	DLSAs to organize legal literacy/awareness camps on the provisions and benefits of ADR mechanism with special reference to Mediation and Lok Adalat at the Tehsil head quarter. Special Camp be also organized to spread the awareness about the plea of bargaining and rights of senior citizens.
11.	The PLVs working in the Legal Aid Clinics be given orientation about the working of Legal Aid Clinics by all DLSAs and the special role assigned to the PLVs.
12.	DLSAs should direct the SDM/CMO to sensitize the grass root level workers about the benevolent scheme of the Government & publicity thereof.
13.	DLSAs to lay special emphasis on the 08 schemes designed and launched by NALSA and submit separate report in the prescribed format.
14.	DLSAs in co-ordination with the ‘Law Clubs’ to organize various activities in the Educational Institutions.
15.	DLSAs to provide advance list of proposed awareness camps with details of target groups and place of holding of camp at the beginning of every month. Further details of the camps with photographs and necessary details to be communicated to UPSLSA at the end of every month.

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September, 2017	
1.	DLSAs to organize Regular Lok Adalats, Mini Lok Adalats & Special Adalats/Lok Adalats in Jails for the under trial prisoners and identifying jail inmates who can be released under various laws .
2.	DLSAs to organize Legal awareness/Micro Legal Literacy Programmes for awareness as regards the provisions for free Legal Aid and various social welfare schemes including the focused areas adopted by the State Authority.
3.	DLSAs to organize Lok Adalat using Mobile Lok Adalat Van subject to having their proposals from the districts and availability of the van.
4.	DLSAs to engage PLVs for visit to selected Government Offices/places for identification and assistance to the persons who need legal aid.
5.	DLSAs to engage PLVs for propagation of various provisions for free legal aid and distribution of information booklets, Legal Literacy Materials etc. amongst the populace in the selected far-flung area.
6.	DLSAs to setup and monitor the working of the Legal Aid Clinics in the District Jail/Central Jail for benefit of Prisoners.Special Camp be also organized to spread the awareness about the plea of bargaining and rights of senior citizens.
7.	DLSAs to Organize Legal awareness/Legal Literacy Camps for the disabled persons with reference to the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.
8.	DLSAs to Organize Legal Awareness Programmes at the construction sites in their respective districts and legally empower the workers about their rights under the Building and other construction workers (Regulation of employment and condition of Services) Act, 1996 and different provision of Factories Act, 1948, Contract Labour Act, 1970 and other relevant laws related to labour in the unorganized sector.
9.	DLSAs to Organize & Visit to the Nari Niketan/Mahila Sudhar/Sanrakshan Grih for identification and redressal of the problems, which the inmates might be facing and send reports to the State Authority. Special focus to be given by the DLSAs of Mathura and Varanasi.
10.	DLSAs to lay special emphasis on the 08 schemes designed and launched by NALSA and submit separate report in the prescribed format.
11.	DLSAs in co-ordination with the 'Law Clubs' to organize various activities in the Educational Institutions.
12.	DLSAs to provide advance list of proposed awareness camps with details of target groups and place of holding of camp at the beginning of every month. Further details of the camps with photographs and necessary details to be communicated to UPSLSA at the end of every month.

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October, 2017
1. DLSAs to organize National Lok Adalats for appropriate matters as on such date to be proposed by Nalsa.
2. DLSAs to organize Regular Lok Adalats, Mini Lok Adalats & Special Adalats/Lok Adalats in Jails for the under trial prisoners and identifying jail inmates who can be released under various laws.
3. DLSAs to organize Legal Awareness Camps on “Maintenance of Parents and Senior Citizenship Act, 2007” on the occasion of Senior Citizen’s Day i.e. 1st October and send reports to the State Authority.
4. DLSAs to organize Seminars/Colloquiums on different ADR Mechanism with special focus on Mediation on the occasion of Gandhi Jayanti on 2nd October. (International Day of Non-Violence) and send reports to the State Authority.
5. The DLSAs to organize a seminar on the Rights of Mentally ill Persons on the occasion of World Mental Health Day on 10th October and send reports to the State Authority.
6. DLSAs to organize Mini Lok Adalats on first & third Saturday in the afternoon.
7. DLSAs to organize Legal awareness/Micro Legal Literacy Programmes for awareness as regards the provisions for free Legal Aid and various social welfare schemes including the focused areas adopted by the State Authority. Special Camp be also organized to spread the awareness about the plea of bargaining and rights of senior citizens.
8. DLSAs to organize Special Adalats/Lok Adalats in Jails for the under trial prisoners. DLSAs also to identify prisoners who can be given the benefit of section 436A Cr.P.C.
9. DLSAs to organize Lok Adalat using Mobile Lok Adalat Van subject to having their proposals from the districts and availability of the van.
10. DLSAs to engage PLVs for visit to selected Government Offices/places for identification and assistance to the persons who need legal aid.
11. DLSAs to organize Legal Awareness Programme on the rights of women, with particular emphasis on law relating to sexual harassment of women at workplace and the Equal Remuneration Act, 1976.
12. DLSAs to monitor the activities of the Village Legal Care and Support Centers established in the villages/for cluster of villages and the Universities/Colleges.
13. DLSAs to organize Legal awareness/Legal Literacy Camps for empowerment of the Marginalized and Transgender.
14. DLSAs to lay special emphasis on the 08 schemes designed and launched by NALSA and submit separate report in the prescribed format.
15. DLSAs in co-ordination with the ‘Law Clubs’ to organize various activities in the Educational Institutions.
16. DLSAs to provide advance list of proposed awareness camps with details of target groups and place of holding of camp at the beginning of every month. Further details of the camps with photographs and necessary details to be communicated to UPSLSA at the end of every month.

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November, 2017	
1.	DLSAs to organize Regular Lok Adalats, Mini Lok Adalats & Special Adalats/Lok Adalats in Jails for the under trial prisoners and identifying jail inmates who can be released under various laws.
2.	DLSAs to Organize Legal Awareness Programmes & enlighten the Public about various laws for the welfare of child on the occasion of ' Children's Day ' on 14th November and send reports to the State Authority..
3.	DLSAs to organize Legal awareness programmes for empowerment of underprivileged persons on the occasion of Legal Service Day on 9th November and send reports to the State Authority..
4.	DLSAs to organize special programme regarding rights and obligations under the Indian constitution with emphasis on Fundamental Duties on the occasion of the Constitution Day on 26th November and send reports to the State Authority.
5.	DLSAs to organize Legal awareness/Micro Legal Literacy Programmes for awareness as regards the provisions for free Legal Aid and various social welfare schemes including the focused areas adopted by the State Authority. Special Camp be also organized to spread the awareness about the plea of bargaining and rights of senior citizens.
6.	DLSAs to organize Mobile Lok Adalat using Mobile Lok Adalat Van subject to having their proposals from the districts and availability of the van.
7.	DLSAs to organize special Legal Literacy Camp for officials at grass root level for making the officials aware about the Legal Aid Schemes and request them to work in Co-ordination with the Legal Services Institutions.
8.	DLSAs to engage PLVs for propagation of various provisions for free legal aid and distribution of information booklets, Legal Literacy Materials etc. amongst the populace in the selected far-flung area.
9.	DLSAs to monitor the activities of the Village Legal Care and Support Centres established in the villages/for cluster of villages and the Universities/Colleges.
10.	DLSAs to extend special focus on reporting of cases regarding missing children by organizing Seminar with the Police. Police personnel should also be sensitized about their duties with respect to Victims under POCSO Act and the Juveniles in conflict with Law.
11.	DLSAs should direct the SDM/CMO to sensitize the grass root level workers about the benevolent scheme of the Government & publicity thereof.
12.	DLSAs to lay special emphasis on the 08 schemes designed and launched by NALSA and submit separate report in the prescribed format.
13.	DLSAs in co-ordination with the 'Law Clubs' to organize various activities in the Educational Institutions.
14.	DLSAs to provide advance list of proposed awareness camps with details of target groups and place of holding of camp at the beginning of every month. Further details of the camps with photographs and necessary details to be communicated to UPSLSA at the end of every month.

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December, 2017	
1.	DLSAs to organize Regular Lok Adalats, Mini Lok Adalats & Special Adalats/Lok Adalats in Jails for the under trial prisoners and identifying jail inmates who can be released under various laws.
2.	DLSAs to organize National Lok Adalats for appropriate matters as on such date to be proposed by Nalsa.
3.	DLSAs to organize Legal awareness/Legal Literacy Camps for the aged people, ladies and Children who are affected/infected by/suffering from HIV/AIDS on the occasion of 'World HIV/AIDS Day' on 1st December. Emphasis should be on non discriminatory rights of HIV/AIDS infected person.
4.	DLSAs to organize Legal Awareness Conferences/Camps on Human Rights law on the occasion of 'Human Rights Day' i.e. 10th Dec. and send reports to the State Authority.
5.	Observance of 'International Day of Persons with Disability' on 3rd December and send reports to the State Authority.
6.	DLSAs to organize Legal awareness/Micro Legal Literacy Programmes for awareness as regards the provisions for free Legal Aid and various social welfare schemes including the focused areas adopted by the State Authority. Special Camp be also organized to spread the awareness about the plea of bargaining and rights of senior citizens.
7.	DLSAs to organize Mobile Lok Adalat using Mobile Lok Adalat Van subject to having their proposals and availability of the van.
8.	DLSAs to engage PLVs for visit to selected Government Offices/places for identification and assistance to the persons who need legal aid.
9.	DLSAs to engage PLVs for propagation of various provisions for free legal aid and distribution of information booklets, Legal Literacy Materials etc. amongst the populace in the selected far-flung area.
10.	DLSAs to monitor the activities of the Village Legal Care and Support Centres established in the villages/for cluster of villages and the Universities/Colleges.
11.	DLSAs to organize Legal Awareness Conference/Seminar/Legal Literacy Camps on the Laws for persons belonging to Scheduled Castes and Scheduled Tribes as well of the forest Dwellers. Special focus to be given by the districts having tribal population.
12.	DLSAs to organize legal literacy/awareness camps on the provisions and benefits of ADR mechanism with special reference to Mediation and Lok Adalat in the far-flung area of the district.
13.	DLSAs to organize visit to the Juveniles Observation/Shelter Homes for interaction with the Juvenile in conflict with law/ care and protection. Focus should be on improving the living conditions of such homes.
14.	DLSAs in co-ordination with the 'Law Clubs' to organize various activities in the Educational Institutions.
15.	DLSAs to provide advance list of proposed awareness camps with details of target groups and place of holding of camp at the beginning of every month. Further details of the camps with photographs and necessary details to be communicated to UPSLSA at the end of every month.
16.	DLSAs to lay special emphasis on the 08 schemes designed and launched by NALSA and submit separate report in the prescribed format.

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January, 2018	
1.	DLSAs to organize Regular Lok Adalats, Mini Lok Adalats & Special Adalats/Lok Adalats in Jails for the under trial prisoners and identifying jail inmates who can be released under various laws.
2.	Observance of “ The Day of Girl Child ” on 1 st January and send reports to the state authority.
3.	DLSAs to organize Legal awareness/Micro Legal Literacy Programmes for awareness as regards the provisions for free Legal Aid and various social welfare schemes including the focused areas adopted by the State Authority.
4.	DLSAs to organize Mobile Lok Adalat using Mobile Lok Adalat Van subject to having their proposals and availability of the van.
5.	DLSAs to engage PLVs for visit to selected Government Offices/places for identification and assistance to the persons who need legal aid.
6.	DLSAs to engage PLVs for propagation of various provisions for free legal aid and distribution of information booklets, Legal Literacy Materials etc. amongst the populace in the selected far-flung area.
7.	DLSAs to monitor the activities of the Legal Aid Clinics established in the villages/for cluster of villages and the Universities/Colleges.
8.	DLSAs to Organize Legal Awareness Programmes for empowerment of the transgender persons. Special Camp be also organized to spread the awareness about the plea of bargaining and rights of senior citizens.
9.	DLSAs to organize legal awareness camp for creating mass awareness on prohibition of sex selection and sex determination leading to female foeticide and discrimination against girl child. The theme of the awareness camp shall be “Rights to Birth and Education of the Girl Child ”
10.	Special Awareness Camps in Jails with emphasis on identifying jail inmates who can be released under various laws.
11.	DLSAs should ensure that PLVs should represent the grievances of public on the occasion of the Tehsil Diwas, Thana/Samadhan Diwas etc.
12.	DLSAs to lay special emphasis on the 08 schemes designed and launched by NALSA and submit separate report in the prescribed format.
13.	DLSAs in co-ordination with the ‘Law Clubs’ to organize various activities in the Educational Institutions.
14.	DLSAs to provide advance list of proposed awareness camps with details of target groups and place of holding of camp at the beginning of every month. Further details of the camps with photographs and necessary details to be communicated to UPSLSA at the end of every month.

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February, 2018	
1.	DLSAs to organize Regular Lok Adalats, Mini Lok Adalats & Special Adalats/Lok Adalats in Jails for the under trial prisoners and identifying jail inmates who can be released under various laws.
2.	DLSAs to organize National Lok Adalats for appropriate matters as on such date to be proposed by Nalsa.
3.	DLSAs to organize Legal awareness/Micro Legal Literacy Programmes for awareness as regards the provisions for free Legal Aid and various social welfare schemes including the focused areas adopted by the State Authority.
4.	DLSAs to organize Mobile Lok Adalat using Mobile Lok Adalat Van subject to having proposals from the districts and availability of the van.
5.	DLSAs to engage PLVs for visit to selected Government Offices/places for identification and assistance to the persons who need legal aid.
6.	DLSAs to engage PLVs for propagation of various provisions for free legal aid and distribution of information booklets, Legal Literacy Materials etc. amongst the populace in the selected far-flung areas.
7.	DLSAs to monitor the activities of the Legal Aid Clinics established in the villages/for cluster of villages and the Universities/Colleges.
8.	DLSAs to Organize Legal Awareness Programmes for empowerment and enlightenment of the marginalized people in the far-flung areas. Special Camp be also organized to spread the awareness about the plea of bargaining and rights of senior citizens.
9.	DLSAs to organize legal awareness camp for creating mass awareness regarding laws dealing with Gender Justice, Domestic Violence and Juvenile Justice. Special Camp be also organized to spread the awareness about the plea of bargaining and rights of senior citizens.
10.	DLSAs to organize legal literacy/awareness camps on the provisions and benefits of ADR mechanism with special reference to Mediation and Lok Adalat in such area of the district which has higher litigation.
11.	DLSAs to organize programme for awareness regarding the harm caused by smoking and chewing of tobacco in any form. This programme will be organized with cooperation of and active participation of the district administration and the Chief Medical Officer and his team
12.	DLSAs to organize Legal Awareness Programme on “ The Childrens Rights ” with special emphasis on the new legislation. “The Protection of Children from Sexual Offences Act, 2012.”
13.	DLSAs to lay special emphasis on the 08 schemes designed and launched by NALSA and submit separate report in the prescribed format.
14.	DLSAs in co-ordination with the ‘Law Clubs’ to organize various activities in the Educational Institutions.
15.	DLSAs to provide advance list of proposed awareness camps with details of target groups and place of holding of camp at the beginning of every month. Further details of the camps with photographs and necessary details to be communicated to UPSLSA at the end of every month.

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March, 2017	
1.	DLSAs to organize Regular Lok Adalats, Mini Lok Adalats & Special Adalats/Lok Adalats in Jails for the under trial prisoners and identifying jail inmates who can be released under various laws.
2.	DLSAs to organize Legal awareness/Legal Literacy Camps for the Women and Widows on the occasion of ' International Women's Day ' on 8th March and send reports to the State Authority.
3.	DLSAs to organize Legal awareness/Micro Legal Literacy Programmes for awareness as regards the provisions for free Legal Aid and various social welfare schemes including the focused areas adopted by the State Authority. Special Camp be also organized to spread the awareness about the plea of bargaining and rights of senior citizens.
4.	DLSAs to organize Mobile Lok Adalat using Mobile Lok Adalat Van subject to having their proposals and availability of the van.
5.	DLSAs to engage PLVs for visit to selected Government Offices/places for identification and assistance to the persons who need legal aid.
6.	DLSA to organize special Legal Literacy Camp for officials at grass root level for making the officials aware about the Legal Aid Schemes launched by UPSLSA and request them to work in Co-ordination with the Legal Services Authority for the proper functioning and implementation of Legal Aid Scheme.
7.	DLSAs to monitor the activities of the Legal Aid Clinics established in the villages/for cluster of villages and the Universities/Colleges.
8.	DLSAs to ensure establishment of Legal Aid Clinic in the Law Universities, Law Colleges and other Institutions.
9.	DLSAs to organize legal literacy/awareness camps on the provisions and benefits of ADR mechanism with special reference to Mediation and Lok Adalat in the far-flung area of the district.
10.	DLSAs to organize visit to the Women Protection/Shelter Homes for interaction with a view to provide legal aid if need be.
11.	DLSAs in co-ordination with the 'Law Clubs' to organize various activities in the Educational Institutions.
12.	DLSAs to provide advance list of proposed awareness camps with details of target groups and place of holding of camp at the beginning of every month. Further details of the camps with photographs and necessary details to be communicated to UPSLSA at the end of every month.
13.	DLSAs to lay special emphasis on the 08 schemes designed and launched by NALSA and submit separate report in the prescribed format.

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